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and Janta cloth was supplied by Kanpur branch of NCCF. However, no information is available as to whe ther any stock was sold by the stores in black-market, since distribution of controlled cloth is the responsibi Lity of the States/UTs.

(b) Janta Handloom Cloth;

Name of Store		No. of bales	Amount (Rs. in lakhs)
Krishnanagar Cons. Coop. Stores, Krishnanagar, Delhi		500	11.06
Preeti Cons. Coop. Stores, Delhi		753	16-88
Health Cons. Coop. Stores, Delhi		2451	56-65
Shahdara Cons. Coop. Stores, Shah dara,	Delhi	1170 '	28-60
Delhi W/S Cons. Coop. Store, Karampura	, Delhi	103'	211
Controlled Cloth:			
Delhi W/S Cons. Coop. Store		N.A.	3-64
Suraj Cons. Coop. Store, Shahdara Delhi		N.A.	0-12

(c) The NCCF has initiated action against Shri R. B. Singh, the then Branch Manager and Regional Manager apart from placing him under suspension, for indiscriminate supply of Janta Handloom Textiles, without always obtaining the permission of authorities, as required under the Head Offices' instructions.

## Re-employment of Additional Mana ging Director-cum-Chief Consultant, NCCF

3125. SHRI SHAMIM HASHMI: Will the Minister, of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that a former Additional Managing Director-cum-Chief Consultant has been re-employeed by the NCCF despite Governments rejection of the earlier proposal for his re-employment; and
- (b) if so, the reasons for reversal of the earlier decision of Government?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM); (a) and (b) The former Additional Managing Director-cum-Chief Consultant has been appointed only as a part time consultant by the NCCF in June, 1988 for a period of , one year to utilise his vast experience in the field of Consumer Cooperatives. The earher proposal for his reappointment immediately after his retirement in June, 1986 was not agreed to by Government.

## Rashtriya Upbhokta Sahkari Sangh Mein Ghotalon Ki Bharmar

3126. SHRI VIRENDRA VERMA: SHRI ISH DUTT YADAV: SHRI SHANKER SINH VAGHELA:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the "Navbharat Times" on the 16th March, 1983 under the caption "Rashtriya Upbhokta

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- (b) if so, what action has been taken by Government in the matter; and
- (c) the steps taken to plug the loopholes pointed out by the Auditors?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CrVIL SUPPLIES (SHRI SUKH RAM); (a) Yes, Sir

(b) and (c) Keeping in view a number  $_0$ f irregularities committed by the earlier management, the Board of Directors of NCCF was superseded by Government and Secretary, Department of Civil Supplies was appointed as Administrator with effect from 16-10-87 with a view to toning up its administration. A new M.D. was appointed in early December, 1987. Full time Chief Vigilance Officer has ateo been appointed in March, 1988.

NCCF on their part arc investigating the irregularities brought out in the Audit ftecorf for the Year 1984-85 relating  $t_0$  the purchases made by its Patna Branch.

The CBI are investigating the irregularities relating to the supply of non-controlled textiles by NTC to the West Bengal State Cooperative Society through the Calcutta Branch of NCCF and one Assistant Manager of the branch has been placed under suspension.

A series of measurgs have been initiated by NCCF to improve its functioning like dispensing with the system of accommodaton to the private parties, streamlining Management Information System, reduction in Establishment/administrative expenses, etc.

A committee of experts was appointed to suggest measures for improving the working of NCCF, who have just submitted their report.

## Sugar Enforcement Vigilance Cell

3127. SHRI ASHOK NATH VERMA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that a Sugar Enforcement Vigilance Cell has been constituted in the Department of Food;
- (b) if so, the details of its activities alongwith its strength (gazette^ and non-gazetted officers) and expenditure incurred since its inception, year-wise;
- (c) the details of the malpractices detected and prosecutions launched against the defaulting factories, if any, State-wise; and
- (d) whether an<sub>v</sub> study has been made for its further continuance?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH" RAM): (a) to (d) Yes, Sir. An Enforcement and Vigilance Cell has been constituted in the Directorate of Sugar under the Department of Food since. July, 1986, for enforcing statutory provisions and orders of the Government relating to sugar. The sanctioned strength of the cell is 10 posts consisting of 6 Gazetted Officers and 5 Non-Gazetted Officers. The year-wise expenditure incurred since inception of the Cell is as follows:—

Financial Year	Expenditure	
	Rs. (In lakhs)	
1986-87	0.89	
1987-88	2.33	
1988-89 (Upto	July,	
1988)	0.72	

The Officers of the above Cell have carried out 237 inspections and suitably advised the factories for effective compliance of the statutory provisions. The Cell has been created as a part of the Directorate of Sugar on a regular basis.